

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/10925 /2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The Registrar,
Gauhati High Court, Kohima Bench

Dated Guwahati, the 08 November, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.HC(K)03/2018/REG/865, dated 09.10.2024

Sir,

With reference to the above, I am directed to inform you that Mrs. Yarenjungla Longkumer, Secretary, Judicial Department of Law & Justice, Nagaland has been allowed to avail LTC for the block period of 2025-2027 for travelling to Port Blair and return w.e.f. 03.01.2025 till 07.01.2025 along with her husband, and three children, Meyionen Jamir, Aotemsu Jamir, Lanuyanger Jamir, Temjeninla Jamir (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Mrs. Yarenjungla Longkumer may be informed accordingly.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/10926-10929/2024/A.

Dated 08th November, 2024

Copy to:-

1. The Principal Accountant General (A&E), Nagaland, for information.
2. Mrs. Yarenjungla Longkumer, Secretary, Judicial Department of Law & Justice, Nagaland.
3. The Joint Registrar and DDO, Gauhati High Court, Kohima Bench, for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court and send this letter by E-mail to the concerned Officers.

8/11/2024
REGISTRAR (VIGILANCE)

8/11/24